



2026:AHC:19015

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1018 of 2026

Sunil Sharma

.....Petitioner(s)

Versus

Union Of India And Another

.....Respondent(s)

Counsel for Petitioner(s)	: Abhay Kumar Agarwal, Ajay Vikram Singh
Counsel for Respondent(s)	: A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ajay Vikram Singh, learned counsel for the writ petitioner and Vinay Kumar Singh, learned counsel for the respondents.
2. A preliminary objection has been raised by the learned counsel for the respondents that this Court may not have territorial jurisdiction to entertain the writ petition particularly when the authorities against whom relief has been sought are stationed in New Delhi.
3. The said fact could not be disputed by learned counsel for the writ petitioner.
4. Accordingly, in view of the law laid down by this Court in **Rajendra Kumar Mishra Vs. Union of India (2005) 1 UPLBEC 108**. Interference is declined, the writ petition stands **disposed of** leaving it open to the writ petitioner to approach the Court have territorial jurisdiction over the matter.

(Vikas Budhwar,J.)

January 28, 2026

Rajesh